

Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety & Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi - 110002

Dated the 27th March'2026

विषय: 48वीं केंद्रीय परामर्श समिति (CAC) की बैठक की स्वीकृत एवं पुष्टि की गई कार्यवृत्त - संबंधी

Subject: Adopted and Confirmed minutes of 48th Meeting of CAC-reg

48वीं केंद्रीय सलाहकार समिति (CAC) की बैठक के मसौदा कार्यवृत्त, जो 14 अक्टूबर 2025 को एफडीए भवन, नई दिल्ली में एफएसएसएआई के मुख्य कार्यकारी अधिकारी की अध्यक्षता में आयोजित हुई थी, को 2 मार्च 2026 को गंगटोक, सिक्किम में आयोजित 49वीं CAC बैठक में सदस्यों से प्राप्त टिप्पणियों/इनपुट (यदि कोई हो) पर विचार करते हुए अनुमोदित एवं पुष्टि की गई।

The draft minutes of the 48th meeting of Central Advisory Committee held on 14th Oct'2025 at FDA Bhawan, New Delhi chaired by the CEO, FSSAI was adopted and confirmed in the 49th CAC meeting held on 2nd March'2026 in Gangtok, Sikkim considering the comments/inputs received from the member (if any).

The adopted and confirmed minutes of the 48th meeting is enclosed herewith for information please.



(डॉ. सत्येन कुमार पंडा)

कार्यकारी निदेशक (नियामक अनुपालन)

Encl: As above

To:

- i. All CAC members;
- ii. Special invitees;
- iii. FSSAI officials.

Copy to:

PS to CP, FSSAI

PS to CEO, FSSAI

Draft Minutes of the 48th meeting of the Central Advisory Committee (CAC)			
Date	14 th October, 2025	Time	9: 30 AM
Location/Venue	FDA Bhawan, New Delhi	Meeting No.	48 th
List of Attendees	Annexure 1		
Welcome	<p>CEO, FSSAI extended a warm welcome to the CAC members including the State Food Safety Commissioners, state representatives and representatives of various ministries and briefed about the agenda of the meeting. During the meeting, the newly inducted members of the CAC were introduced. The CEO welcomed them and expressed confidence that their participation would strengthen the food safety framework.</p> <p>CEO, FSSAI asked states and UTs to ensure that consumer grievances related to food safety are addressed on priority and fortnightly reviews are conducted. This will be a crucial step in boosting consumer confidence and public awareness. Also, he opined that in the era of social media, due attention should to be paid to social media complaints in order to gain trust of consumers. All states and UTs were requested to share details of their enforcement activities and the actions taken against non-compliant food businesses to FSSAI as well as through their social media handles.</p> <p>The CEO also directed all States and UTs to ensure utilization of installed High-End Equipment (HEE) and NABL accreditation of their labs for sample testing. This initiative aims to ensure greater reliability, uniformity and scientific robustness in food testing across all State Food Laboratories.</p> <p>Further, the meeting deliberated on reforms related to Licensing and Registration, focusing on simplifying processes and key regulatory matters, including Documentation, Annual Return Compliance, Module on Expired/Rejected Items, Perpetual License while ensuring robust compliance and traceability. The meeting also deliberated the role of data-driven decision-making, laid special emphasis on focusing Centralized Surveillance Mechanisms, underlining the need for coordinated joint efforts between FSSAI and State authorities to generate credible national-level insights on food safety.</p>		
Key discussion points on Agenda Items placed in the meeting			
Agenda Item	Key discussion points		Action required by:

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1. Disclosure of interest by members	Members present at the meeting to complete their Specific Declaration of Interest and Declaration concerning Confidentiality.	CAC members
2. Adoption of minutes of 47 th meeting of CAC held on 27 th May, 2025	The minutes of the 47 th meeting of CAC were confirmed and adopted by members of CAC with no comments and inputs.	
3. Action Taken Report for the 46 th CAC held on 04 th February, 2025	The CAC members noted the action taken report on the decisions taken in the 46 th meeting of CAC. It was pointed out that the action taken report has been received from 17 States/UTs. The remaining states/UTs who have not submitted the ATR were asked to submit the ATRs in a timely manner.	States/UTs
4. Review of performance of States/UTs based on the information received from States/UTs based on Quarterly report/Annual Report.	<p>The 01st Quarterly State Performance Report of 2025-26 was deliberated during the meeting. The observations made and recommendations taken are as follows:</p> <p>States/UTs:</p> <p>1. Administrative Structure: To fill the vacant posts of Designated Officer/Food Safety Officer (DO/FSO) on whole time basis, on priority, through recruitment in States/UTs. The State of Tripura has replied in response to zero sanctioned post that creation of new post is under-process. Bihar also updated that the requisition for appointment of DOs has been given to Bihar Public Service Commission. Other States were requested to expedite the recruitment process.</p> <p>ED(CS) emphasized that agenda of vacant position is discussed in the Inter State Council Meeting and requested states to fill the positions with permanent post of FSO/DO at the earliest. No DOs on additional charge should be in place w.e.f January 2025.</p> <p>2. Advisory Committee meetings: States shall constitute District Level Advisory Committee</p>	<p>States/UTs</p> <p>States/UTs</p>

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	<p>(DLAC) and State Level Advisory Committee (SLAC) immediately. If already constituted, States are to ensure conducting at least two SLAC meetings in a year and at least four DLAC meetings in a year in every district. Chandigarh informed that there is no SLAC in their jurisdiction and same has been noted.</p> <p>3. Enforcement & Surveillance Sampling: States/UTs were directed to ensure accurate and real-time reporting of the number of samples drawn on the FoSCoS portal.</p> <ul style="list-style-type: none"> ● Telangana State has committed for 100% reporting on FoSCoS by next CAC meeting. ● Uttar Pradesh, Assam & Uttarakhand committed for improvement in achieving targets. States were requested to highlight any issues if they are facing in achieving target. ● Further, Chandigarh informed that in FoSCoS, FSOs are currently mapped to specific areas, limiting their enforcement activities to those jurisdictions. However, since FSOs in Chandigarh and Gujarat are notified for the entire State/UT and as when required, special squad (consisting of FSOs from other jurisdiction) operates across all areas, this restriction hinders their work. It was therefore requested that provision may be provided in FoSCoS to allow FSOs access across the entire UT to enable seamless entry of enforcement activity details. ● Delhi informed that, in addition to routine surveillance and enforcement drives, samples are also lifted based on police raids. However, there is currently no provision in FoSCoS to record such sample details. There are also complaints that samples are collected and no record is maintained. This needs to be looked into and resolved. 	<p>States/UTs</p> <p>IT Division & RCD, FSSAI.</p> <p>IT Division & RCD, FSSAI</p>
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	<p>4. Inspections: State/UTs with less than 50% inspection done against the target were instructed to achieve the target.</p> <p>Chandigarh highlighted that whenever field officers conduct joint inspection in a particular area, FSOs other than jurisdictional FSO are unable to feed the lifted sample details in FoSCoS, hence requested the provision for the same.</p> <p>5. Consumer Grievances:</p> <ul style="list-style-type: none"> ● FSSAI asked states and UTs to ensure that consumer grievances related to food safety are addressed on priority and fortnightly reviews should be conducted. ● Rajasthan informed that a fixed timeline has been implemented in the State to ensure timely resolution of consumer grievances. Additionally, a feedback mechanism is in place, and if a complainant is not satisfied with the action taken, the case is re-examined for improved redressal. ● Chandigarh stated that there is no provision in FoSCoS for seeking clarification from complainant. ● Uttar Pradesh informed that multiple platforms are available in the State for receiving complaints, including the Food Safety Connect App, Toll-Free Number, WhatsApp Number, IGRS (Integrated Grievance Redressal System), and the CM Helpline. ● Similarly, Uttarakhand informed that they have a dedicated helpline and a CM Cell for grievance redressal. <p>FSSAI:</p> <p>1. To explore the feasibility in FoSCoS portal to allow FSOs access across the entire State/UT, so that enforcement details can be seamlessly</p>	<p>IT Division & RCD, FSSAI</p>
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Yup

	<p>entered when FSOs from other districts/jurisdiction when they conduct joint inspections.</p>	
<p>5. Proposal to revise threshold limits for registration and licensing</p>	<p>The States/UTs were briefed regarding the proposal to revise threshold limits for registration and licensing including exempting street food vendors from taking FSSAI registration who are registered under Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act, 2014, with an annual turnover of up to Rs. 12 lakhs. The proposal aims to put more focus on enforcement activities rather than spending much time on license/registration. Following suggestions were received from some States/UTs:</p> <ul style="list-style-type: none"> ● FSS Act, 2006 under its section 31 mandates every food business to obtain license/registration. Some States informed that the integration of Registration provided by the Municipal Corporation be integrated with FoSCoS to enable the enforcement of food safety for the street food vendors having < 12 lakh annual income or turnover. ● Regarding proposal to raise registration turnover to 1.5 crore, State/UTs informed that currently maximum penalty for registered food business is Rs. 25,000 only. Also, very minimal compliances are specified for registered food businesses. If registration limit to be increased, certain conditions to be identified by mandating certain compliances for registered FBOs as well. ● Some States informed that with increase in the threshold limit of Registration, the deterrent effect of the FBOs is minimized as decriminalisation has also happened. ● States requested to integrate GST portal with the FoSCoS. 	<p>States/UTs</p>



	<p><u>Recommendations:</u></p> <p>Commissioners of State/UTs to provide detailed inputs on the proposal within 07 days.</p>	
<p>6. Proposal on introduction of perpetual license for Food Business Operators</p>	<p>The States/UTs were briefed regarding the proposal introduction of perpetual license for Food Business Operators. The proposal aims for grant of one-time license with annual fees. This helps to reduce the burden of renewal. Following suggestions were received from some States/UTs:</p> <ul style="list-style-type: none"> ● To introduce Mandatory annual fee payment, inspection, FoSTaC training and Third party audit as condition. ● FBOs may provide option to choose 1-10 year during license/registration application rather than lifetime. <p><u>Recommendations:</u></p> <p>Commissioners of State/UTs to provide detailed inputs on the proposal within 07 days.</p>	<p>States/UTs</p>
<p>7. Proposal to introduce dynamic risk-based inspection system to reduce repeated inspections</p>	<p>The States/UTs were briefed regarding the proposal dynamic risk-based inspection system to reduce repeated inspections. The proposal aims on only post license inspection that to on defined risk criteria. Risk criteria may involve parameters like high risk food category, Third Party Audit conducted, Inspection reports of FSO, Sampling and its results, Complaints, Consumer grievance, six monthly testing etc. Further, any complaint based inspection to be authorized by officer above two ranks. Further, regarding complaint based inspection, it was clarified that the same will be made applicable to complaints received at Central Level through FoSCoS only.</p>	<p>States/UTs</p>

Yup

	<p><u>Recommendations:</u></p> <p>(a) Committee concurred with the proposal to forward the complaint received at FoSCoS to Commissioners of Food Safety of States/UTs instead of Designated officers. Commissioners of Food Safety of States/UTs are authorized to take the final call on such complaints.</p> <p>(b) Commissioners of State/UTs to provide inputs on the inspection mechanism proposal within 07 days.</p>	
8. Proposal to revise record-keeping requirements for Food Businesses	<p>The States/UTs were briefed regarding the proposal to revise record-keeping requirements for Food Businesses. The proposal aims clearly segregate mandatory record keeping requirements between manufacturer and non-manufacturer.</p> <p><u>Recommendations:</u></p> <p>The committee concurred to the proposal.</p>	FSSAI
9. Proposal regarding stock rotation by Food Businesses	<p>The States/UTs were briefed regarding the proposal stock rotation by Food Businesses. The proposal is for FIFO or FEFO as recommended methods rather than mandatory methods under Schedule 4 requirements.</p> <p><u>Recommendations:</u></p> <p>The committee concurred to the proposal.</p>	FSSAI
10. Proposal on integration of licensing portal with the National Single Window Portal	<p>The States/UTs were briefed regarding the proposal on integration of licensing portal with the National Single Window Portal.</p> <p><u>Recommendations-</u></p> <p>The committee concurred to the proposal.</p>	FSSAI
11. Clarification on amendments to Food Safety and Standards (FSS) Act, 2006 by States/UTs	<p>The States/UTs were clarified that amendments to FSS Act to be carried out only by Central Level and any such amendment notice issued in public to be withdrawn.</p> <p><u>Recommendations-</u></p> <p>The States/UTs noted the clarification and agreed to adhere with.</p>	States/UTs

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<p>12. Proposal regarding MoU for Surveillance Sampling</p>	<p>The States/UTs were briefed regarding proposal on developing Centralized Surveillance Sampling mechanism by FSSAI.</p> <p><u>Recommendations-</u></p> <p>The committee concurred to the proposal. A detailed mechanism to be placed in next CAC for deliberation.</p>	<p>FSSAI</p>
<p>13. Proposal for Registration Fee Exemption for Food Businesses falling under the scope of Mid-Day Meal scheme</p>	<p>The States/UTs were requested to provide clarity on the beneficiary for whom the exemption of fees is applicable.</p> <p><u>Recommendations:</u></p> <p>The committee unanimously recommended to provide fee exemption only to MDM scheme run by School Management committee.</p>	<p>FSSAI</p>
<p>14. Proposal regarding reporting mechanism in FoSCoS for Rejected/Expired Food Items</p>	<p>The States/UTs were briefed regarding reporting mechanism in FoSCoS for Rejected/Expired Food Items. Following suggestions were received from some States/UTs:</p> <ul style="list-style-type: none"> ● To be made applicable to Manufacturer, Distributor and E-commerce ● Frequency of reporting - Six monthly ● Rejected and Expired module to be kept separately. ● Awareness and capacity building programs to be conducted <p><u>Recommendations-</u></p> <p>Commissioners of State/UTs to provide inputs on the proposal within 07 days.</p>	<p>States/UTs</p>

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<p>15. Proposal regarding provisions of 'Analogue in Dairy Context'</p>	<p>The States/UTs were briefed regarding proposal on 'Analogue in Dairy Context's such as restricting loose sale, menu labelling by HoReCa sector etc. The committee deliberated on the pros and cons of availability of dairy analogue in the Indian Market. Following suggestions were received from some States/UTs:</p> <ul style="list-style-type: none"> ● Although the provision of dairy analogue is mentioned in the regulation, there is no specific quality parameters defined for Analogue in Dairy context. In the absence of standards for analogues especially analogue paneer, it is very difficult to enforce such standards at field. Moreover, analogue paneer is more of a sub-standard product of its dairy counterpart which by implementation only increase deliberate adulteration. ● Moreover, if the product is packed in 500g units, it may be opened and sold in loose form, for which the enforcement is not feasible. ● Though dairy analogue is organoleptically similar to their dairy counterpart, however, it does not provide any nutritional benefit to the population specifically to the vegetarians who consume paneer as the source of protein, therefore, the same should not be permitted. ● Further, non-dairy counterparts (whole replacement of dairy) like Tofu, Soybean Curd, Coconut Milk/Cream etc., are already standardized and available in the market, which can be consumed by the population who are lactose intolerant. ● Further, products like Frozen desserts, Mixed Fat Spread, which allows partial substitution of milk fat with vegetable fat 	<p>States/UTs</p>
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Yes

	<p>are also standardized and available across the market.</p> <ul style="list-style-type: none"> • Decision on selecting analogue or Paneer cannot be left at the discretion of consumer considering the awareness level. • Hence, it is suggested that, restriction may be made regarding manufacturing and selling of any dairy analogue products, whose quality standards have not been specified by Food Authority. • India, being a highest milk producer, there is no need of analogue of paneer. <p>In view of the above, Committee opined the following:</p> <ul style="list-style-type: none"> • No new dairy analogue products which are non-standardized and nutritionally not benefitting like analogue of paneer shall be permitted except the standardized products like Frozen dessert, processed cheese, Mixed fat spread etc. • No new standards on analogue to be made by FSSAI especially on analogue of paneer. • Similar products shall also not be permitted under proprietary food. • Existing FBOs who holds license/registration certificate to be given sufficient time to remove those products. <p><u>Recommendations-</u></p> <p>Commissioners of State/UTs to concur and provide additional inputs, if any, on the proposal within 07 days.</p>	
<p>16. Proposal regarding one-time waiver off penalty on account of non-</p>	<p>The States/UTs were briefed regarding the current compliance status and annual return penalty pending for the FY 2020-21. A few State/UTs</p>	<p>States/UTs</p>

<p>filing of Annual Return for FY 2020-21</p>	<p>suggested to capping the penalty similar to other financial years. Delhi informed about Govt. of India's order to waive off penalty during Covid period for which it was suggested to provide the same for examination.</p> <p>However, considering the Covid time and new implemented system i.e FoSCoS, majority of the State/UTs were in favor giving one-time waiver off penalty on account of non-filing of Annual Return for FY 2020-21.</p> <p>Additionally, Chandigarh requested to provide guidance/clarity on the following:</p> <ul style="list-style-type: none"> ● SOP on scrutiny of annual return submitted; and ● Guidance on recovery of annual return penalty in case of expired or surrendered license. <p><u>Recommendations-</u></p> <p>Commissioners of State/UTs to provide inputs on the agenda within 07 days.</p>	
<p>Any other agenda item:</p> <ul style="list-style-type: none"> i. Development of Guideline on Major and minor label defects and related enforcement actions. ii. Clarity on tobacco products iii. Extension of MoU scheme iv. Notification of Department of Animal Husbandry and Dairying (DAHD) laboratories v. Usage of artificial food colour 	<ul style="list-style-type: none"> i. A member informed that in certain labelling non-compliance cases like written in small letter rather than capital or not in rectangular box, same are considered for adjudication and which is a time taking process. Hence, State/UTs requested, to issue as standardized guideline for taking action on major and minor labelling defects. In case of minor labeling defects, issuance of improvement notice or compounding may be considered which helps in faster disposal and unnecessary harassment to FBOs. This also helps in uniform implementation across pan India. Same was agreed. 	<ul style="list-style-type: none"> ● FSSAI – i, ii, iii and vii ● DAHD - iv and v ● States/UTs and RDs - vi

<p>vi. Recommendation on usage of ORS as prefix or suffix under trademark</p> <p>vii. Guideline for implementation of Section 35 and 95</p>	<p>ii. Odisha requested clarification on tobacco product like Gutka as Food. She informed that, though license for tobacco products are given by different authority under COTPA, States/UTs are restricting it under FSS Act through orders. It was clarified that, as per FSSR, Nicotine shall not be added in any products. However, in order to restrict sale of pan masala (without tobacco) under FSS Act, Committee recommended that a provision may be inserted under FSSR to restrict usage of same premise for manufacturing of Pan masala (without tobacco) and Tobacco products.</p> <p>iii. As MoU scheme is valid till 2026, States/UTs requested to extend it further. Same was agreed.</p> <p>iv. Representative from DAHD informed that they have set up laboratories in all States/UTs. Therefore, requested FSSAI to utilize them for analysis and requested FSSAI to notify them for testing of food product other than Food category 01 i.e. dairy products. DAHD was requested to share the detailed proposal with FSSAI for further examination.</p> <p>v. Representative from the Department of Animal Husbandry and Dairying (DAHD) requested FSSAI intervention on usage of food colours. DAHD was requested to propose the detailed agenda for discussion in next CAC meeting.</p> <p>vi. The Committee was apprised that the FSSAI, vide its orders dated 14.10.2025, has imposed restrictions on the use of the term "ORS" as a suffix or as part of any premix trade or brand name. This decision was taken in view of instances of misleading advertisements and claims by certain manufacturers and marketers,</p>	
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	<p>which could create confusion among consumers regarding the composition and intended use of such products vis-à-vis standard Oral Rehydration Salts (ORS) formulations.</p> <p>The Committee noted and expressed concurrence with the said orders of FSSAI. Furthermore, all States and Union Territories have been requested to take appropriate enforcement action in accordance with these directions. A communication in this regard has already been issued to all States and UTs through email dated 15.10.2025 for their necessary compliance and follow-up action.</p> <p>vii. States/UTs informed that currently Section 35 and 95 are yet to be implemented/enforced. Hence, requested to issue a guideline for implementation of Section 35 and 95 so that the same can be implemented by States/UTs uniformly.</p>	
<p>QA DIVISION 17. Credible Food Testing and Effective Surveillance</p>	<p><u>17.1. Strengthening of food testing infrastructure in the States/UTs</u></p> <p>(i) <u>High End Equipments:</u> It is observed that the High End Equipments has been installed in the SFTLs since last many years, however, testing under FSSAI-NABL Accreditation has not been included by many States. States need to obtain HEE Testing under FSSAI-NABL Accreditation by the end of December 2025.</p> <p>(ii) <u>Microbiology Scope under NABL :</u> States where Microbiology laboratories has been inaugurated need to obtain Scope of Microbiology parameters under NABL Accreditation.</p>	<p>(i) Manipur, Meghalaya, Nagaland, Tripura, Bihar, Chhattisgarh, Jharkhand, Odisha, Goa, Delhi, Jammu, Srinagar, Uttarakhand, Uttar Pradesh (Lucknow), Haryana (Chandigarh), Puducherry.</p> <p>(ii) Kerala (Kozhikode, Ernakulam, Thiruvananthapuram), Andhra Pradesh (Visakhapatnam),</p>

Yup

	<p>(iii) <u>Payment related to Microbiology laboratory</u> : The ongoing work for some Microbiology Laboratories has been stopped by the Vendor, because of delayed and pending payments to Vendor for Microbiology. States/ UTs may examine the matter, in compliance to RFP and advisories issued thereunder and expedite the delayed and pending payments to the vendor to ensure smooth execution.</p> <p>(iv) <u>Submission of Utilization Certificate released under SoFTeL 1.0</u> :</p> <p>States to send the Utilization Certificate in the hard copies for utilized grants under CSS by 15th November, 2025.</p> <p>With reference to the letter No. Z.21015/01/2019-FR dated 13.01.2025 received from the Food Regulation Section (Ministry of Health and Family Welfare) regarding the Continuation of SoFTel Scheme of FSSAI beyond 31st March, 2024, it is requested to States/UTs to provide the required information (physical and financial progress) in the prescribed format, latest by 15th November, 2025.</p> <p>(v) <u>Knowledge transfer/ Hand-Holding to regular staff of SFTLs:</u></p> <p>It has been observed that the Manpower supplied by the Vendors are doing the operations on HEE but the knowledge transfer/ Hand-Holding to regular staff of SFTLs is not being done which results in halt of operation once the manpower leaves or there is gap in its replacement. The States/ UTs shall ensure that the regular SFTL staff should get properly trained, by the HEE operator, in operating the HEE proficiently.</p>	<p>Assam, Delhi, Maharashtra (Mumbai), Tamil Nadu (Coimbatore), Uttar Pradesh (Lucknow, Meerut), Bihar.</p> <p>(iii) Karnataka (Bangalore), Nagaland, Manipur, Jharkhand, Haryana, Uttarakhand, Puducherry, Tamil Nadu (Madurai, Guindy).</p> <p>(iv) Bihar, Delhi, Himachal Pradesh, Karnataka, Puducherry, Rajasthan, Punjab, Tamil Nadu, Uttar Pradesh, West Bengal, Assam, Chhattisgarh, Gujarat, Jharkhand, Kerala, Manipur, Meghalaya, Nagaland, Odisha, Sikkim, Telangana, Tripura.</p> <p>(v) All the States/UTs.</p>
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Yes

	FSSAI: To write a letter to Chief Secretaries of all States/UTs regarding Utilization and Accreditation of SFTLs and submission of Utilization Certificates.	
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TRAINING DIVISION		
18.1: Progress in Trainings conducted under the FoSTaC programme in States/UTs during the 1st quarter of FY 2025-26.	To increase the number of trainings under the Food Safety Training and Certification (FoSTaC) program to achieve the target of training 25 lakh food handlers by FY 2025-26	States/UTs
18.2: Training of Street Food Vendors in each State/UT.	To increase the Street Food Vendors training within the States/UTs under the FoSTaC program. States/UTs to utilize allocated funds from the MoU effectively to support these training initiatives.	States/UTs
18.3: Release of funds to Training Partners Sanctioned under MoU with FSSAI for FoSTaC Trainings	Timely disbursement of funds to Training partners to ensure smooth implementation of FoSTaC trainings and strengthen the food safety ecosystem in the State/UT	States/UTs
18.4: Training of Food Safety Officers and Designated Officers conducted during the 01st quarter of FY 2025-26	Briefing of the Trainings conducted for 173 DOs/FSOs of various State/UTs	States/UTs
	Conducting more number of trainings for Adjudicating Officers	Training Division
	Development of SOP for case solving, and adjudication procedure	Training Division
	Conducting Training on soft skills to FSOs/DOs during their On-the-job training (OJT)	States/UTs
18.5: Dissemination of Manual for Food Safety Officers (3rd Edition)	States/UTs to ensure a copy of the 3rd Edition of the Manual for Food Safety Officers is provided to all the Food Safety Officers under their jurisdiction	States/UTs

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<p>SOCIAL AND BEHAVIOURAL CHANGE DIVISION</p> <p>19.1: Strengthening Trust in Country's Food Safety Ecosystem To strengthen public trust in Nation's Food Safety Ecosystem through Compliances, Testing and other activities/actions, a comprehensive communication plan has been set in motion.</p>	<p>Information/details viz. specific enforcement and surveillance actions (e.g. adulteration raids, licenses revoked, Sampling, testing improvement notices issued) to be shared with SBCD at iec@fssai.gov.in. A nodal officer may be appointed for coordination.</p>	<p>Action to be taken by the State/UTs to support the intensive media campaign to demonstrate actions on public concern.</p>
<p>19.2: Campaign On 'Stop Obesity' "Stop Obesity" & "Fight Obesity" campaign to promote Hon'ble Prime Minister Narendra Modi's vision of reducing obesity and cutting down on excessive oil consumption.</p>	<p>States and UTs are encouraged to support this initiative by conducting activities at local level and localizing the content.</p>	<p>Action to be taken by the State/UTs to promote FSSAI's campaign against obesity through social media, events and outreach activities and share with SBCD at iec@fssai.gov.in</p>
<p>19.3: Eat Right Certification Programme To enhance the Eat Right certification programmes. It has been observed that 14 States/UTs had minimum certification as on 30.06.2025</p>	<p>States/UTs to scale-up Eat Right certifications to help and develop Eat Right conscious communities, fostering awareness about food safety, nutrition, and healthy eating habits among citizen at large, also to display the Eat Right Certificates at prominent places so that the awareness about Food Safety may spread broadly.</p>	<p>Action to be taken by the State/UTs and apprise the same with SBCD at iec@fssai.gov.in. Also to share the name of the Nodal Officer regarding Eat Right Initiatives.</p>
<p>SCIENCE AND STANDARDS DIVISION</p>	<p>There were deliberations on proposed amendments to the following Food Safety and Standards Regulations:</p> <ol style="list-style-type: none"> 1. Food Safety and Standards (Contaminants, Toxins, and Residues) Regulations, 2011 related to list of non-permitted antibiotic and other veterinary drugs specified in clause (2) 2. Definition of HFSS foods under Food Safety and Standards Regulations 3. Food Safety and Standards (Foods for Infant Nutrition) Regulations, 2020 4. Food Safety and Standards (Alcoholic Beverages) Regulation 2018 related to display of statutory warning 5. Food Safety and Standards (Food Product Standards and Food Additives) Regulations, 	<p>Science and Standards Division and Regulation Division</p>

Yup

	2011 related to standards of Makhana and its Products 6. Food Safety and Standards (Labelling and Display) Amendment Regulations, 2025 States/UTs have requested for detailed information for appropriate response.	
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This issues with the approval of CEO, FSSAI.

(डॉ. सत्येन कुमार पंडा)
कार्यकारी निदेशक (नियामक अनुपालन)

List of Participants

Sh. Rajit Punhani, IAS, CEO, FSSAI - In Chair

Representatives of Ministries/ Departments: -

1. Sh. Anupam Mishra, Joint Secretary, Department of Consumer Affairs
2. Dr. S. Senthilnathan, DDG (PH-IH), DGHS, Ministry of Health and Family Welfare
3. Dr. S.K. Dwivedi, Director, Department of Agriculture and Family Welfare, Krishi Bhawan
4. Sh. Ajith Kumar K, Deputy Commissioner, Department of Animal Husbandry and Dairying
5. Sh. Anil Kumar Singh, Deputy Secretary, Ministry of Food Processing Industries
6. Sh. Phool Chandra, Under Secretary, Department of Commerce, Ministry of Commerce and Industry
7. Dr. R. P. Singh, Assistant Commissioner (Oilseeds), Department of Agriculture and Family Welfare, Krishi Bhawan

Commissioners of Food Safety of States/UTs:

1. Dr. Manoj Kumar, IAS, Commissioner of Food Safety, Haryana
2. Ms. Afsana Perveen, IAS, Commissioner of Food Safety, Kerala
3. Dr. Poma Tudu, Commissioner of Food Safety, Odisha
4. Sh. Anoop Khinchi, IAS, Commissioner of Food Safety, Nagaland
5. Dr. T. Shubhamangala, IAS, Commissioner of Food Safety, Rajasthan
6. Sh. Tapan Kanti Rudra, Commissioner of Food Safety, West Bengal
7. Ms. Shweta Desai, Commissioner of Food Safety, Goa
8. Sh. J.K Jain, IAS, Commissioner of Food Safety, Delhi

New CAC Members from various fields (Other than CFS) [notified vide Gazette notification No. RCD-09001/1/2022-Regulatory-FSSAI dated 09th October, 2025]

1. Dr. Radhey Krishna Tripathi, Director (Technical), National Seed Association of India
2. Sh. Anil Ghamaji Meher, Chairman, KVK Pune-II, Maharashtra
3. Ms. B. Radhika, Retired Chief Food Analyst, State Food Testing Laboratory, Guindy, Tamil Nadu
4. Dr. Dolly A. Jani, Senior Scientist, The Akshaya Patra Foundation, Ahmedabad
5. Dr. Nandula Raghuram, Professor, GGSIPU, New Delhi
6. Prof. Dr. Y.V. Rami Reddy, Professor, Department of Chemistry, S.V. University, Tirupati, Andhra Pradesh

Representatives from States/UTs on the behalf of Commissioners of Food Safety of States/UTs

1. Sh. H.S. Singh, Joint Commissioner of Food Safety, Uttar Pradesh
2. Sh. V.K. Verma, Assistant Commissioner of Food Safety, Uttar Pradesh

3. Sh. D. K. Sharma, Joint Commissioner of Food Safety, Haryana
4. Sh. H.L. Ravat, Joint Commissioner of Food Safety, Gujarat
5. Sh. Jitender Sanjta, Joint Commissioner of Food Safety, Himachal Pradesh
6. Sh. Sanjeev Kumar, Joint Commissioner of Food Safety, Jammu & Kashmir
7. Dr. Amit Joshi, Joint Commissioner of Food Safety, Punjab
8. Ms. Tina Yadav, Joint Commissioner of Food Safety, Madhya Pradesh
9. Sh. Ranjit Singh, Deputy Commissioner of Food Safety, New Delhi
10. Dr. Wadamika Lyngdoh, Deputy Commissioner of Food Safety, Meghalaya
11. Sh. D Bahun Shisha Mukhim, Deputy Commissioner (Enforcement), Meghalaya
12. Dr. Subhasish Roy, Deputy Commissioner of Food Safety, Tripura
13. Sh. Ganesh Kandwal, Deputy Commissioner of Food Safety, Uttarakhand
14. Sh. Anupam Gogoi, Food Analyst, Government of Assam
15. Sh. Surendra Roy, OSD cum Nodal Officer, Bihar
16. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
17. Dr. T. A. Devaparthasarathy, Additional Commissioner of Food Safety, Tamil Nadu.

Representative of the Scientific Committee of FSSAI

1. Dr. Devinder Dhingra, Principal Scientist, ICAR, Krishi Bhawan

FSSAI Officials:

1. Sh. U.S. Dhyani, IRS, ED (HR, Finance, Rectt., PC, GA, IT, Legal, Training, SBCD, TICD, Rajbhasha), HQ, FSSAI
2. Dr. Satyen Kumar Panda, ED (CS) and Advisor, QA, HQ, FSSAI
3. Dr. Alka Rao, Advisor, Science and Standards
4. Ms. Sweety Behera, Director, RCD, HQ, FSSAI
5. Sh. Amit Sharma, Director, QA, HQ, FSSAI
6. Sh. Rakesh Kumar, Director, Science and Standards, HQ, FSSAI
7. Cdr Sharad Aggarwal, Director, Accounts & Finance and Training
8. Sh. Sidhartha Roy, Principal Manager, SBCD
9. Sh. Nilamani Biswal, Joint Director, ERO [Director In Charge, ERO]
10. Sh. Ankeshwar Mishra, Joint Director, GA & Policy Coordination
11. Shri Ambuj Dubey, Senior Manager, IT
12. Sh. Nilesh Ojha, Deputy Director, RCD
13. Sh. Ram Kumar Prasad, Deputy Director, RCD
14. Ms. Mercy Stella C, Assistant Director, QA
15. Ms. Sabitha Jaiswal, Assistant Director, QA
16. Sh. Abhinay Shashank, Assistant Director, QA
17. Sh. Pankaj Kumar Meena, Assistant Director, Science and Standards
18. Sh. Ganesh Vishweshwar Bhat, Assistant Director, RCD
19. Ms. Prasansa Singh, Assistant Director, RCD
20. Sh. Amit Jha, Technical Officer, RCD
21. Sh. Abhishek Panwar, Technical Officer, RCD
22. Ms. Neethu Krishna O, Technical Officer, RCD
23. Ms. Shelvi Agarwal, Technical Officer, RCD

24. Sh. Anurag Yadav, Technical Officer, QA
25. Dr. Neha Agrawal, Technical Officer, QA
26. Sh. Nilesh Kumar, Assistant Manager, IT
27. Sh. Aniket, Assistant, RCD
28. Sh. Manoj Patel, Assistant, RCD
29. Ms. Bharti, Assistant, RCD
30. Sh. Prashant Kumar, IT Assistant

Members, Representatives and Officials joined through Video Conferencing: -

1. Shri Srinivas K., IAS, Commissioner of Food Safety, Karnataka
2. Dr. Sangeetha Satyanarayana, IAS, Commissioner of Food Safety, Telangana
3. Dr. H.G. Koshia, Commissioner of Food Safety, Gujarat
4. Dr Joram Beda, IAS, Commissioner of Food Safety, Meghalaya
5. Sh. Tshewang Gyachho, IAS, Commissioner of Food Safety, Sikkim
6. Dr. C. Sivaleela M.D., Director, IPM, Telangana
7. Office of Commissioner of Food Safety, Jharkhand
8. Office of Commissioner of Food Safety, Ladakh
9. Office of Commissioner of Food Safety, Bihar
10. Office of Commissioner of Food Safety, Nagaland
11. Sh. O.D. Sangma, Joint Commissioner, Meghalaya
12. Sh. Loktongbam Leander, Joint Commissioner of Food Safety, Manipur
13. Sh. Purna Chandra Rao, Joint Food Controller, Andhra Pradesh
14. Sh. Mangesh Uttam Mane, Joint Commissioner, HQ, Maharashtra
15. Sh. Lalliantluanga, Deputy Food Safety Commissioner, Mizoram
16. Sh. Lokam Mangha, Deputy Food Safety Commissioner, Directorate of Health Services, Food Safety Unit, Arunachal Pradesh
17. Dr. Vijaya Kumari, Assistant Commissioner, Himachal Pradesh
18. Sh. Nishant, FDA, Uttarakhand
19. Sh. Lalsawma Pachuau, Designated Officer, Mizoram
20. Sh. Suresh, Designated Officer, FDA, Karnataka
21. N. Ramadasan Nair, Designated Officer FS, South Andaman
22. Sh. Thamchos, Designated Officer, Leh
23. Mr. Firdaus Ahmed, Food Safety Officer, Jammu and Kashmir
24. Sh. Karan Singh Tanwar, Chief Food Analyst, Jaipur, Rajasthan
25. Ch. Sanajaoba Meitei, Food Analyst, SPHL Manipur
26. Sh. Diganta Bijoy Mahanta, Food Analyst, SFTL Meghalaya
27. Sh. Evan Kurkalang, SFTL Meghalaya
28. Sh. Harry, SFTL, Meghalaya
29. Sh. Sharad Kumar Dwivedi, Director, DAFW
30. Sh. V.Thirukumaran, AIA, MoFPI
31. Ms. Pritee Chaudhary, Director, WRO, FSSAI
32. Sh. V.K. Pancham, Director, SRO, FSSAI

Regrets:

Commissioner of Food Safety of States/UTs (Andhra Pradesh, Arunachal Pradesh, Assam, Bihar, Chhattisgarh, Himachal Pradesh, Jharkhand, Karnataka, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Mizoram, Punjab, Sikkim, Tamil Nadu, Telangana, Tripura and Uttarakhand. The Union Territories are Andaman and Nicobar Islands, Chandigarh, Dadra and Nagar Haveli and Daman and Diu, Delhi, Jammu and Kashmir, Ladakh, Lakshadweep and Puducherry). However, some representatives of these States/UTs have attended the meeting on their behalf and are indicated in the participant list above.

* Mistakes in the spelling of any name or missing names are unintentional and are regretted.